

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 116

IA(I.B.C)/528 (CH)2024

CP (IB) No. 657 /Chd/Pb /2019

IN THE MATTER OF:-

Monika Garg, sole proprietor Aggarwal
enterprises

...Petitioner

Versus

Ahuja Cotspin Pvt. Ltd.

...Respondent

Under Section:9, IBC 2016 and Rule 11 of NCLT, 2016

Order delivered on 15.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Pulkit Goyal, Advocate
Ms. Swati Saluja, Advocate

For the respondent : Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

ORDER

IA(I.B.C)/528 (CH)2024 and CP (IB) No. 657 /Chd/Pb /2019

Heard the Id. counsel for the petitioner as well as Id. Senior Counsel for the respondent. Ld. Senior Counsel appearing on behalf of the respondent places reliance on the judgment of the Hon'ble NCLAT in the matter of "***Feng Ji Versus Giesecke & Devrient MS India Pvt. Ltd.***" in ***Company Appeal (AT) (Insolvency) No.213 of 2023*** dated 11.08.2023.

Arguments heard. ***Order reserved.***

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)